

[Mr. Deputy-Speaker]

was only referring to the particular thing.

PROF. MADHU DANDAVATE (Rajapur): Your ruling is about the gap between the two items.

MR. DEPUTY-SPEAKER: That is right. It is only the gap between the two... (Interruptions) Are you not still satisfied? I have ruled your point of order out of order. I have replied to the hon. Member also. Now, please sit down.

SHRI N. K. SHEJWALKAR: I am not on that.

MR. DEPUTY-SPEAKER: I have already replied to you.

SHRI N. K. SHEJWALKAR: Will you please allow me one minute only?

SHRI K. MAYATHEVAR (Dindigul): Sir, the rule is that whenever the Chair is on his legs, the hon. member who raises any point should resume his seat. But the hon. Member is not observing that rule.

SHRI N. K. SHEJWALKAR: I know that... (Interruptions) I am referring only to Shakdher's Commentary regarding point of order. Please see page 798, vol. II...

MR. DEPUTY-SPEAKER: I have already made my point very clear. I have not made a general statement. It is only with regard to the interval.

SHRI C. T. DHANDAPANI (Pollachi): This is not the proper time to discuss all these things. The Chair has already given its ruling.

MR. DEPUTY-SPEAKER: Yes, the hon. Minister to make a statement.

I am not permitting hereafter. Please sit down. (Interruptions). I am not permitting anyone to raise any point of order. Please sit down.

SHRI N. K. SHEJWALKAR: Can you not allow my point of order?

MR. DEPUTY-SPEAKER: Please sit down. I have already ruled all points of order as out of order. You cannot go on raising them. Now, the hon. Minister.

12.56 hrs.

STATEMENT RE. RAILWAY ACCIDENT BETWEEN DELHI AND DELHI SHAHDARA STATIONS ON 27-6-1980.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARJEF): Sir, with profound sorrow, I rise to make a statement on the unfortunate accident which took place on Northern Railway on 27-6-1980. On that day, 12 Down Delhi-Howrah Express left Delhi Station at 22.20 hours and stopped at the Temporary Engineering Stop Indicator at Kilometre 3/28 between Delhi and Delhi Shahdara stations. While the train was stationary, 45 Up Delhi-Amritsar Janata Express which left Delhi at 22.35 hours i.e. 15 minutes later, collided with the rear of 12 Down, at about 23.00 hours. As a result, the rear portion of the rearmost second class sectional coach running between Delhi and Farrukhabad and the luggage portion of the second-cum-luggage and brakevan which was next to it were badly damaged and also got derailed.

On receipt of the information in Delhi Control at 23.05 hours from the Guard of 12 Down Express, Medical Vans from Delhi and Ghaziabad accompanied by railway doctors and the relief train from Delhi were rushed to the site.

As a result of this accident, 6 persons were killed on the spot and 10 sustained grievous injuries of whom one died in the hospital bringing the total number of deaths to 7. Of the remaining 9 grievously injured persons, 8 were admitted in the Lok Nayak Jayparkash Narain Hospital and one in Northern Railway Central Hospital. 11 more persons with simple

Injuries were admitted in Northern Railway Central Hospital. In addition, about 49 persons who sustained trivial injuries like abrasions, bruises etc. were discharged after first aid and were allowed to continue their journey.

General Manager, Northern Railway, accompanied by a number of Railway Doctors and other senior officers of the Northern Railway rushed to the site to supervise relief and rescue operations. Chairman, Railway Board and Member Traffic visited the site. The Minister for Railways accompanied by Railway Board officials also visited the site and met the injured in both the hospitals.

The Minister for Railways has sanctioned an ex-gratia relief of Rs. 5,000 to the next of kin of each of the dead and to those whose limbs may have to be amputated. Other grievous injury cases and simple injury cases will be given an ex-gratia relief of Rs. 1,000 and Rs. 500 respectively. This is in addition to the ex-gratia payment sanctioned by the General Manager, Northern Railway.

The Commissioner of Railway Safety who is an independent authority working under the administrative control of the Ministry of Tourism and Civil Aviation is commencing his inquiry to-day.

13.00 hrs.

ELECTION TO COMMITTEE

ANIMAL WELFARE BOARD

MR. DEPUTY-SPEAKER: Now, Shri Birendra Singh Rao on behalf of Shri R. V. Swaminathan, may move the motion.

SHRI BIRENDRA SINGH RAO: Sir, with your permission, on behalf of Shri R. V. Swaminathan, I move the following:—

“That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among

themselves to serve as members of the Animal Welfare Board for the next term commencing from the date of election, subject to the other provisions of the said Act.”

MR. DEPUTY-SPEAKER: The question is:—

“That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the next term commencing from the date of election, subject to the other provisions of the said Act.”

The motion was adopted.

MR. DEPUTY-SPEAKER: Now, Matters under 377. Shri Subodh Sen.

13.02 hrs.

MATTERS UNDER RULE 377

- (i) REPORTED SUSPENSION OF MOVEMENT OF COAL BY RAILWAYS TO TEA GARDENS IN WEST BENGAL

SHRI SUBODH SEN (Jalpaiguri): It is reported that the Director, Movement, Railways, Calcutta, has issued an order, by which for all practical purposes the movement of coal to Tea gardens in West Bengal will remain suspended in the month of July. The peak-monsoon season of July, August, September, gives the highest-amount of tea in the North East India. Any dislocation of coal supply in the month of July may lead to stoppage of tea manufacture. This may eventually lead to lay-off of several lakhs of workers in the North East part of our country, the part that has become so very sensitive of late. Any stoppage of tea-manufacture will also cost the exchequer a sizeable amount of revenue and foreign exchange earnings. The Government of India should do the needful to avoid this catastrophe.